

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:544

ANSWERED ON:25.07.2001

TEHELKA EPISODE

RAMDAS ATHAWALE;RAMJI LAL SUMAN;SHANKERSINH VAGHELA;SUNIL KHAN;SUSHIL KUMAR INDORA;VILAS BABURAO MUTTEMWAR

Will the Minister of DEFENCE be pleased to state:

- (a) whether the court of inquiry instituted by the Army in Tehelka issue has submitted its report;
- (b) if so, the findings thereof;
- (c) whether the Government have initiated punitive action to the guilty officers;
- (d) if so, the number thereof alongwith the designations of each officer; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI JASWANT SINGH)

(a) Yes, Sir.

(b) to (e): The Court of Inquiry has found some of the Service Officers having committed grave misdemeanour and have recommended action against them. Disciplinary/administrative action has been recommended against three Major Generals, one Brigadier, one Colonel and one Lieutenant Colonel. Further action is in progress as per rules and regulations governing Army personnel.